

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRLMP NOS.17982-17983/2011
IN
CRIMINAL APPEAL NOS.1102-1103 OF 2011

KONDURU DAYAKARREDDY AND 4 ORS.

APPELLANTS

VERSUS

STATE OF AP

RESPONDENT

WITH CRLMP NOS.17986-17987/2011 IN CRL.A.NOS.1100-1101/2011

CRL.MP.NOS.17984-17985/2011 IN CRL.A.NOS.1093-1094/2011

O R D E R

The request for recalling the order passed by this Court on 18th July, 2011 is rejected for the present.

The Criminal Miscellaneous Petitions are disposed of accordingly.



.....J.
(H.L. DATTU)

JUDGMENT

.....J.
(CHANDRAMAULI KR. PRASAD)

NEW DELHI;
DECEMBER 07, 2011